



2026:AHC:28988-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1578 of 2026

First Informant

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Balesh Tripathi, Saumitra Dwivedi
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"A. Issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to transfer the investigation of Case Crime No. 98 of 2025 under Sections 87, 137(2), 65(1) of BNS & Sections 3/4 (2), 16/17 POCSO Act Police Station Iglas, District Aligarh to any other investigating officer, otherwise petitioner shall suffer irreparable loss and injury.

B. Issue a writ order or direction in the nature of mandamus directing respondent no. 3 to conclude the investigation of Case Crime No. 98 of 2025 under Sections 87, 137(2), 65(1) of BNS & Sections 3/4 (2), 16/17 POCSO Act Police Station Iglas, District Aligarh in fair manner within reasonable time as fixed by this Hon'ble Court otherwise petitioner shall suffer irreparable loss and injury.

C. Issue a writ, order or direction in the nature of mandamus for calling the records of the investigation of Case Case Crime No. 98 of 2025 under Sections 87, 137(2), 65(1) of BNS & Sections 3/4 (2), 16/17 POCSO Act Police Station Iglas, District Aligarh.

D. Issue a writ, order or direction in which this Hon'ble Court may deem fit and proper under the circumstances of the case.

E. Award the costs to the petitioner of the petition."

3. Learned counsel for the petitioner submits that the petitioner is the first

informant in the present case and though the FIR in the instant case has been registered on 15.02.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Senior Superintendent of Police, Aligarh, District Aligarh highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, Aligarh, District Aligarh, the Senior Superintendent of Police, Aligarh, District Aligarh/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 10, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)